

O.I.H

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 652

TO BE ANSWERED ON DECEMBER 19, 2017

RERA REGISTRATION

No. 652 SHRI PRATAPRAO JADHAV :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that there are many builders who have not registered under Real Estate Regulation Act (RERA) till date even after expiry of the time period fixed for registration under such Act for all the builders in the country;
- (b) if so, the details of such builders, area/State-wise;
- (c) whether action against these builders for fraud in housing projects can be taken under RERA; and
- (d) whether action against such builders can be taken under RERA for those projects initiated before the notification of RERA and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) to (d): Contravention of the provisions of Section 3(1) of the Real Estate (Regulation and Development) Act, 2016 (the Act) on prior registration of real estate projects or registration of ongoing projects, will incur a penalty which may extend up

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to ten percent of the estimated cost of the real estate project as determined by the Authority. Further, non-compliance with the orders, decisions or directions issued under Section 3(1) or on continued violation of the provisions of Section 3, the builder shall be punishable with imprisonment for a term which may extend up to three years or with a fine which may extend up to a further ten percent of the estimated cost of the real estate project, or with both under provisions of Section 59 of the Act.

It is the responsibility of the Real Estate Regulatory Authorities established in the States/Union Territories (UTs) to ensure registration of the real estate projects and to take action under the provisions of the Act against the promoter(s) concerned in case of violation thereof.

Information regarding non-registration of real estate projects by promoters/builders is not maintained by the Ministry of Housing and Urban Affairs.
